

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1079
(ANSWERED ON 13.02.2025)

EXTENSION OF SERVICE

1079. DR. JOHN BRITTAS:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that several senior officers have been granted extension by Government after retirement;
- (b) if so, the number of senior officers above the rank of Joint Secretary who have been granted extension after superannuation during the last five years; and
- (c) the details thereof, year-wise along with names?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Government of India, in public interest, exercises its powers to decide the cases of extension of service beyond the age of superannuation under Fundamental Rules 56(d) in terms of the First Schedule of the Government of India (Transaction of Business) Rules, 1961.
